

Shri Manubhai Shah: As far as X-ray equipment is concerned, there is only one company which is manufacturing some of the parts, and that is why this panel was set up, and the panel's recommendation laid on the Table of the House makes it clear that we should make efforts to interest more parties so that all ranges are covered.

Shri V. P. Nayar: May I know whether this committee has enquired into the possibility of manufacturing some of the X-ray components by slight additions or modifications to the factory of Bharat Electronics?

Shri Manubhai Shah: Yes That is one of the recommendations given there, namely that the Bharat Electronics should be asked to manufacture certain valves, lead batteries and tubes etc.

Shri S. C. Samanta: May I know whether this is the same firm which was visited by the former Health Minister in Calcutta or another firm?

Shri Manubhai Shah: I do not know about the former Health Minister having visited this factory. But this is one of our very good factories which everybody would like to visit.

The Minister of Health (Shri Karmarkar): I should also like to visit it

Shri Rameshwar Tantia: Has any other country offered collaboration to manufacture these materials in India?

Shri Manubhai Shah: Yes. That is precisely the recommendation of the panel that Government and the Industry should make efforts to secure technical collaboration from private firms in order to develop their manufacture in this country and to make the country as self-sufficient as possible in the earliest possible time.

Shri Nanjappa: May I know whether Government have got data to show the number of X-ray plants imported annually into India, and the approximate number of equipments required in the country?

Shri Manubhai Shah: The requirements of the country are assessed at Rs 50 lakhs per year, and we hope that with proper efforts within the next few years, a large portion of it could be covered except certain proprietary parts

Recovery of Arrears of Rents from Displaced Persons

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*1086. { Shri Rameshwar Tantia:
Shri A. S. Saigai:

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the position regarding the recovery of arrears of rents and loans from the displaced persons of Delhi;

(b) the amount of arrears still to be recovered;

(c) the reasons for the delay in collecting them; and

(d) the estimated loss to Government as a result of those arrears?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) Arrears of rents and loans are being recovered according to the rules and procedure laid down for such recovery.

(b) As regards the position of the arrears, a statement is laid on the Table of the Lok Sabha. [See Appendix IV, annexure No. 21].

(c) General apathy in the matter of payment of rents and loans due to Government.

(d) Since recoveries of the arrears are still being made, it is not possible to assess the ultimate loss to Government from unrecovered arrears.

Shri Rameshwar Tantia: Is it a fact that the Auditor-General in his report for the year 1956 strongly criticised the Rehabilitation Finance Administration in the matter of their handling the accounts of the recovery, and is it also a fact that an officer did not render accounts of rent collected on

a number of receipt books and afterwards absconded? If so, what action has been taken on the Auditor-General's report and what action has been taken against the guilty and negligent officer?

Shri Mehr Chand Khanna: I believe the hon. Member is referring to the report relating to the auditing of the accounts of the H.R.O. organisation. This organisation till very recently was under the administrative control of the State Government of Delhi. After the popular government was abolished in the Delhi State, we have taken over that organisation under the administrative control of the Ministry of Rehabilitation.

Secondly, I have seen such a report in the press, and I am having the matter examined.

Thirdly, some cases have come to my notice where defalcations have taken place, and appropriate action is being taken.

Shri Rameshwar Tantia: Is it a fact that many buildings have escaped assessment resulting in consequent loss to Government?

Shri Mehr Chand Khanna: If the hon. Member is referring to the realisation of rent, I am prepared to say, as I have said in this statement that the amount due on account of arrears of rent from Delhi is about Rs. 3.80 crores. As regards escaping assessment, it is likely that it may be possible.

Mr. Speaker: Q. No. 1087. Shri Heda is absent.

Dr. Ram Subhag Singh: This is an important question, and, therefore, this may be replied to.

Raja Mahendra Pratap: This question is important. The people are very poor, and I think the rents should not be realised from them....

Mr. Speaker: Hon. Members may kindly send in all the suggestions that they want. If they want any information, I can allow them. But if this is

the kind of question, then I must proceed to the next question.

Displaced Students

*1088. **Shri Bibhuti Mishra:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the total number of verified claims made so far up to 31st December, 1956 regarding displaced students;

(b) the total number of verified claims paid so far till 31st January, 1957;

(c) whether Government have made any scheme by which all verified claims be paid; and

(d) if so, what is that scheme?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) and (b). Separate figures for 'students category' have not been maintained. It is, therefore, not possible to supply the requisite information.

(c) and (d). The total number of claimants is about 4.65 lakhs, and the Ministry had planned to finalise the compensation cases of about 1.00 lakh claimants every year. Upto the end of October, 1957, 2.27 lakh claimants have been paid compensation. Efforts are being made to increase the speed of payment even beyond the figure of 1 lakh per year.

श्री बिभूति मिश्र : मैं जानना चाहता हूँ कि जो विद्यार्थियों के क्लेम हैं, सरकार उन को कितने समय में पूरा कम्पेन्सेशन दे देना चाहती है ।

श्री मेहर चन्द खन्ना : मैं ने अभी प्रश्न किया है कि जहाँ तक विद्यार्थियों का ताल्लुक है, हम ने उन की कोई खास भलाहिदा आज नहीं की है ।

श्री बिभूति मिश्र : विद्यार्थियों के न सही ५ हूतरे लोगों के जो क्लेम हैं, उन को कम्पेन्सेशन देने के लिये सरकार ने क्या कोई निश्चि । प्रवधि निर्धारित की है ?